

(2021) 02 CAT CK 0131

In the Central Administrative Tribunal

Case No : Original Application No. 421 Of 2021, Miscellaneous Application No. 525 Of 2021

Satypal Arya & Others

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 24-02-2021

Acts Referred:

Citation : (2021) 02 CAT CK 0131

Hon'ble Judges : L. Narasimha Reddy, J; Mohd. Jamshed, Member (A)

Bench : Division Bench

Advocate : Amit Anand, Sanjeev Yadav

Final Decision : Disposed Of

Judgement

L. Narasimha Reddy, J

1. The applicants are working in various capacities in the Department of Radiology in All India Institute of Medical Sciences (AIIMS) under the Ministry of Health and Family Welfare. According to them, though there are 5 stages in the department, the pay scales are allowed in such a way that for 2 posts in the hierarchy, same scale of pay is allowed and thereby a serious anomaly has taken place. They filed this OA with a prayer to direct the respondents to allow them, the pay scales as indicated in para 8 (i) of the OA. It is also mentioned that though repeated representations were being made, no steps were taken by the respondents.

2. We heard Mr. Amit Anand, learned counsel for the applicants and Mr. Sanjeev Yadav, learned counsel for the respondents, at the stage of admission.

3. The relief claimed by the applicants in this OA is of far reaching nature, if not complicated. It is not with reference to any individual employee or as regards any particular post. It is on behalf of the entire staff of the Radiology Department, and in respect of 5 stages in the cadre in the department.

4. Naturally, such a complicated and far reaching claim needs a thorough examination by the respondents, duly taking into account the relevant provisions of law. We do not feel it appropriate to address the issue at this stage.

5. We, therefore, dispose of the OA directing the respondents to pass orders on the representation of the applicants dated 21.01.2016 within a period of 3 months from the date of receipt of copy of this order.

MA No.525/2021 also stands disposed of.

There shall be no order as to costs.